

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**C.P. No. 71 / 397-398/CLB/ MB/MAH/2013**

U/s. 397, 398 read with other Section of the Companies Act, 1956

**CORAM:**

**Present: M.K.SHRAWAT**  
**MEMBER(JUDICIAL)**

**BETWEEN**

**Gupta Infratec Private Limited**  
**Versus**

**: .....Petitioner**

**Avinash Realtors Private Limited & Ors.**

**:.....Respondents**

**Present on behalf of the parties:**

**1. Dr. S.K. Jain**

**: .....PCS for Petitioner.**

**1. Mr. Pradees Thakar**

**: .....Advocate for Respondents**

**2. Mr. Savarkar**

**: .....Representative of Respondent.**

**ORDER**

**Heard on : 17.04.2017**

**Pronounced on : 17.04.2017**

**T.C.P. No. 71/397-398/CLB/MB/MAH/2013**

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Petitioner has filed the "Consent Terms" duly signed by both the sides. Since a mutual settlement is arrived at by the Petitioner and the Respondent, therefore, this Petition is to be treated as withdrawn subject to Arbitration Clause 11 stated in the Consent Terms. The Consent Terms is placed on record.
3. The Petition is dismissed as withdrawn. The matter is consigned to records.

**Dated: 17.04.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**